

GOVERNMENT OF INDIA
 MINISTRY OF AGRICULTURE & FARMERS WELFARE
 DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING & FISHERIES
 LOK SABHA
 UNSTARRED QUESTION No. 2882
 TO BE ANSWERED ON 15TH MARCH, 2016

ABATTOIRS

2882. SHRI SUKHBIR SINGH JAUNAPURIA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं कृषक कल्याण मंत्री be pleased to state:

- (a) the number of registered/licensed abattoirs in each State/Union Territory of the country;
- (b) whether the Government has received any complaints against some of these abattoirs;
- (c) if so, the action taken by the Government against these abattoirs;
- (d) whether there are several unregistered abattoirs functioning in many States; and
- (e) if so, the details thereof along with the action taken by the Government on these unregistered abattoirs in various States?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE
 (DR. SANJEEV KUMAR BALYAN)

- (a) A total of 2,526 license/ registration have been issued for abattoirs under the Food Safety and Standards Act, 2006 (FSS Act, 2006) as annexed. However, as regards export of meat, Agricultural & Processed Food Products Export Development Authority (APEDA) under the Ministry of Commerce & Industry has registered 65 nos. of abattoirs-cum-meat processing plants / stand alone abattoirs.
- (b) APEDA has received few complaints against some of these plants which are related to over capacity utilization, unauthorized exports, pollution control, etc.
- (c) APEDA has taken following actions:
 - (i) To streamline the exports of meat from the registered abattoirs-cum-meat processing plants/stand alone abattoir/meat processing plants, APEDA has implemented [meat.net](#) software from April, 2015, which is an internet based electronic service offered by APEDA for issue of on-line Health Certificate for each export consignment by the State Veterinary Authorities where the plants are located.
 - (ii) Requirement of valid Pollution Control Certificate from the respective State Pollution Control Board for registration of abattoirs/plants with APEDA.
- (d) & (e) As per Entry 18 of Twelfth Schedule (Article 243W) of the Constitution of India, regulation of slaughter houses and tanneries is in Powers, Authorities and responsibilities of Municipalities of the States.

ANNEXURE

Number of License/Registration Issued to Abattoirs under FSS Act, 2006

S. No.	States/UTs	Central Licenses	State Licenses	Registration
1.	Andhra Pradesh	3	7	2
2.	Andaman & Nicobar Islands	N.A.	N.A.	N.A.
3.	Arunachal Pradesh	N.A.	N.A.	N.A.
4.	Assam	1	0	5
5.	Bihar	1	0	0
6.	Chandigarh	N.A.	N.A.	N.A.
7.	Chhattisgarh	N.A.	N.A.	N.A.
8.	Delhi	2	2	10
9.	Dadra & N.H.	N.A.	N.A.	N.A.
10.	Daman & Diu	N.A.	N.A.	N.A.
11.	Goa	1	2	4
12.	Gujarat	0	0	8
13.	Haryana	4	1	14
14.	Himachal Pradesh	2	0	80
15.	Jammu & Kashmir	N.A.	N.A.	N.A.
16.	Jharkhand	N.A.	N.A.	N.A.
17.	Karnataka	4	59	42
18.	Kerala	6	9	38
19.	Lakshadweep	0	0	3
20.	Madhya Pradesh	0	2	500
21.	Maharashtra	14	75	153
22.	Manipur	N.A.	N.A.	N.A.
23.	Meghalaya	0	0	1
24.	Mizoram	N.A.	N.A.	N.A.
25.	Nagaland	N.A.	N.A.	N.A.
26.	Odisha	N.A.	N.A.	N.A.
27.	Puducherry	0	1	0
28.	Punjab	11	23	145
29.	Rajasthan	0	2	100
30.	Sikkim	N.A.	N.A.	N.A.
31.	Tamil Nadu	6	119	869
32.	Telangana	6	14	1
33.	Tripura	N.A.	N.A.	N.A.
34.	Uttar Pradesh	35	25	69
35.	Uttarakhand	0	3	34
36.	West Bengal	8	0	0
	Total	104	344	2,078

Source: Food Licensing and Registration System (FLRS)

N.A. = Not Available